

(Rs. Crores)

Sl. No.	Name of Country Government Account	Debt outstanding as on 31.3.1989	Payment of Interest during 89-90 (Estimates)
1	2	3	4
20.	U.S.R.R.	1416.81	45.06
21.	Iran	423.56	0.82
	TOTAL	20120.14	504.98
<i>Non-Government Account</i>			
1.	Canada	10.45	0.55
2.	F.R.G.	345.24	8.12
3.	U.S.A.	50.11	2.46
	TOTAL:	405.80	11.13
	GRAND TOTAL:	20525.94	516.11

N.B.— The above figures do not include borrowings from multilateral institutions and external commercial borrowings since these cannot be allocated by country.

*[English]*

**Separate High Court for Arunachal Pradesh at Itanagar**

\*15. SHRI P.K. THUNGON: Will the Minister of LAW AND JUSTICE be pleased to state:

(b) whether the people from Arunachal Pradesh are required to travel long distances to get justice from Guwahati High Court;

(b) if so, whether there is a proposal to establish a separate High Court for Arunachal Pradesh at Itanagar;

(c) if so, when; and

(d) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The Jurisdiction of Guwahati High Court extends over Arunachal Pradesh.

(b) to (d). Even though it has been decided to establish a separate High Court for each of the States in the north-eastern region, the Government of Arunachal Pradesh have opted for a Circuit Bench of the Guwahati High Court for the present.